

**SPECIAL BENCH**

**ITEM NO.117**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.40/ALD/2023**

**CORAM:**

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 19<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>ASSETS CARE &amp; RECONSTRUCTION ENTERPRISE LTD. V/S KHATEMA FIBRES LIMITED</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN CIRP)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Himanshu Kohli, Adv.

*: For the RP*

Ms. Jasmine Damkewala, Adv.

*: For the Financial Creditor*

**ORDER**

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the RP informs that the order is reserved for approval of Resolution Plan, and therefore the Progress Report, if any would be submitted after the decision is taken in case of approval of Resolution Plan.
- 2.** Let the matter be adjourned for further hearing on 12<sup>nd</sup> August, 2024 before the Regular Bench.

*-Sd-*

**(Ashish Verma)  
Member (Technical)**

*-Sd-*

**(Manni Sankariah Shanmuga Sundaram)  
Member (Judicial)**

**19<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*